

Number of Fair Price Shops -3554

Number of kerosene Oil Depots -1864

(b) The number of Fair Price Shops and Kerosene Oil Depots allotted to SC/ST is given below:

Number of Fair Price Shops allotted to SC/ST-312

Number of Kerosene Oil Depots allotted to SC/ST-166

(c) and (d). Yes Sir. Since February, 1989, specific quota for SC/ST is allotted, based on a roster system by the Delhi Administration. Prior to this, these were the criteria of preference, subject to eligibility.

(e) The Central Government has requested the State Governments/ U.T. Administrations to consider fixing of quota for issue of licences for running of Fair Price Shops, Kerosene Oil Depots, Coal Depots etc. under the Public Distribution System, to Scheduled Castes and Scheduled Tribes.

Unauthorised Construction in Government Accommodation

5497. SHRI K. RAMAURTHEE TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that some unauthorised constructions of additional rooms in Government quarters have been detected, particularly in Sarojini Nagar; and

(b) if so, the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHE M. ARUNACHALAM): (a) Yes, Sir.

(b) It is proposed to issue notices to the allottees who have resorted to unauthorised construction of additional rooms etc. in Government quarters asking them to demolish the unauthorised construction within 15 days, failing which action would be taken against them under the allotment Rules. This will be done subsequent to a confirmed report awaited from CPWD.

Land Reforms

5498. SHRI ZAINAL ABEDIN: Will the PRIME MINISTER be pleased to state:

(a) whether in the report of the Evaluation Project on Implementation of Land Reforms the Lal Bahadur Shastri Academy of Administration has sought Union Government's intervention in some identified areas for more effective land reform;

(b) if so, the areas so identified;

(c) the Union Government's reaction thereto; and

(d) the salient features of the said report?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) to (d). A Project for "concurrent evaluation of land reforms" had been allotted to Lal Bahadur Shastri Academy of Administration, Mussoorie for three years (1989-1992). The Academy has submitted evaluation reports for the first two years which include general and State specific recommendations for more effective implementation of land reforms.

These recommendations relate to tenancy reforms, land ceiling, legal and administrative measures for better implementation of ceiling laws.